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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/198/2016

NAME OF THE PETITIONER(S) : Dr. Arivudai Nambi

NAME OF THE RESPONDENT(S) : M/s Beko-Kare Enterprises Private Limited & 2 others

UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	R. VIDHYA SHANKAR 98522 11885	ADV. for Petitioner	R. Vidhya Shankar
2.	K. Gowtham Keeravani for A.L. Gandhimathi 9840667863	Counsel for Respondents	A.L. Gandhimathi

O R D E R

The petitioner along with his counsel Shri R.Vidhya Shankar present. Respondent No.2 along with counsel Ms.A.L.Gandhimathi who is also representing R3 present. A joint memorandum of compromise ^{18/2/17} reached between the parties has been filed before this Bench which provides the details of compromise. The same is taken on record. In terms of the joint memorandum of compromise filed by the parties, the petition is disposed of. The joint memorandum of compromise shall form part of this order. The interim order, if any, stands vacated. The file may be consigned to record after due compliance.

(Ch Mohd Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)